
(2013) 01 AHC CK 0135
In the Allahabad High Court
Case No : Application No. 1590 of 2013

Akhilesh Bahadur Singh @ Sakti Singh	APPELLANT
Vs	
State of U.P.	RESPONDENT

Date of Decision : 15-01-2013

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Penal Code, 1860 (IPC) — Section 147, 323, 504

Citation : (2013) 01 AHC CK 0135

Hon'ble Judges : Bala Krishna Narayana, J

Bench : Single Bench

Advocate : Awadhesh Tiwari, for the Appellant;

Judgement

Hon"ble Bala Krishna Narayana, J.—Heard learned counsel for the applicant and learned A.G.A. for the State. The applicant, through the present application u/s 482 Cr. P.C., has invoked the inherent jurisdiction of this Court with a prayer that his bail application in Case Crime No. 139 of 2008, under Sections 323, 504, 147 I.P.C. and 3(1) X S.C./S.T. Act, Police Station Bansdeeh, District Ballia be ordered to be considered expeditiously, if possible on the same day by both the Courts below.

2. After hearing learned counsel for the applicant and learned A.G.A. this application is finally disposed of with a direction that if the applicant appears and surrenders before the Court below within 30 days from today and applies for bail, then his bail application shall be considered and decided by both the courts below in accordance with the settled law laid down by the Seven Judges' decision of this Court in the case of Amarawati and another Vs. State of U.P., reported in 2004 (57) ALR-290, as well as judgment passed by Hon'ble Apex Court reported in 2009 (3) ADJ 322 (322) (SC) Lal Kamendra Pratap Singh Vs. State of U.P. after hearing the Public Prosecutor in the aforesaid crime number for the aforesaid offence.